

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 602  
IB-636/ND/2023

**IN THE MATTER OF:**  
**M/s. I Pack Solutions**

...PETITIONER

**Vs.**

**M/s. Xtractpro Seating Pvt Ltd**

...RESPONDENT

**Section**  
**U/s 9 of IB Code, 2016**

**Order delivered on 07.05.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Adv. Bharat Arora, Adv. Hardik Nagpal.

**For the Respondent/Corporate Debtor** :Adv. Sagar Sharma, Adv. Karuna Sharma.

**ORDER**

Ld. Counsel for the Operational Creditor and Ld. Counsel for the Corporate Debtor are present and submitted that in terms of the order dated 09.04.2024 they have filed written submissions however, written submissions none of the parties are available on the e-portal. Ld. Counsels for both the sides may approach the Registry and cure defects so that their written submissions be reflected on the e-portal. List the matter on **28.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**